CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.210/00536/2014

Date of Decision: 25th June, 2019

CORAM: R.VIJAYKUMAR, MEMBER (A) R.N. SINGH, MEMBER (J)

Shri Ronak M. Kulkarni,
Instrumentalist Top Gr.
(Flute Player Artist),
Music Section All India Radio, Mumbai 20.
Residence at: Mr. Rupak M. Kulkarni,
A-409/410 Suyog Society,
New Link Road Near Hotel Link View
Above Gymline Shop Borivali (W),
Mumbai 400 091.
(By Advocate Shri M.S.Lal)

Applicant

VERSUS

- 1. The Union of India, (Through the Secretary), Ministry of Information & Broadcasting, Shastre Bhavan, Sansad Marg, New Delhi-1.
- The Director General, Prasar Bharti, (Broadcasting Corporation of India), Akashwani Bhavan Sansad Marg, New Delhi 110 011.
- 3. The Station Director, Prasar Bharti, (Broadcasting Corporation of India), Opp. MLA Hostel, H.T. Parekh Marg, All India Radio, Mumbai 20.

Respondents

(By Advocate Shri R.R.Shetty)

ORDER (Oral)

Per: R.N. Singh, Member (J)

Heard Shri M.S.Lal, learned counsel for the applicant and Shri R.R.Shetty, learned counsel for the respondents.

2. The learned counsel for the applicant has submitted during the hearing held on 26.03.2019 that the applicant was similarly placed with the applicants in OA No.3063/2012 filed by

Shri Bharat Bhushan Goswami & Others which was heard and decided by the Principal Bench of this Tribunal vide order dated 15.09.2014.

- The learned counsel for the respondents has today placed a copy of the order dated 18.04.2016 of the Hon'ble High Court of Delhi in Writ Petition (C) No.3144/2016 and further submits that the matter is under consideration before that Court and the Contempt Petition before the Principal Bench of this Tribunal in Bharat Bhushan Goswami (supra) have been stayed vide order dated 18.04.2016.
- 4. The learned counsel for the applicant and the learned counsel for the respondents under instructions from Shri Parag D. Kadam, UDC have submitted that they have no objection if this OA is disposed of with direction that the parties to this present OA shall be bound by the final order of the Hon'ble High Court of Delhi in the above Writ Petition.
- 5. In terms of above, the OA is disposed of without any order as to costs.

(R.N. Singh)
Member (Judicial)

(R. Vijaykumar) Member (Administrative)

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